

ITEM NO.1714

COURT NO.13

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 8040/2019

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

RAVINDRA NATH TAIGOR & ORS.

Respondent(s)

(IA No. 176999/2023 - APPLICATION FOR SUBSTITUTION, IA No. 96320/2023 - APPLICATION FOR SUBSTITUTION, IA No. 96319/2023 - APPLICATION FOR SUBSTITUTION, IA No. 96318/2023 - APPLICATION FOR SUBSTITUTION, IA No. 177005/2023 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.)

Date : 20-11-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
[IN CHAMBER]

For Appellant(s)

Ms. Sansriti Pathak, Adv.
Mr. Krishnanand Pandeya, AOR

For Respondent(s)

Mr. Anjani Kumar Mishra, AOR
Dr. P.n. Mishra, Adv.
Mrs. Hardeep Kaur Mishra, Adv.
Mr. Praveen Mishra, Adv.
Ms. Amita Agarwal, Adv.
Mr. Sitesh, Adv.

Mr. Chatanya Siddharth, Adv.
Mrs. Viraj Singh, Adv.
Mrs. Prakarti Purnima, Adv.
Mr. Kartikeya, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Ajay Kumar Singh, AOR

Mr. M. M. Kashyap, AOR
Mr. Ilin Saraswat, Adv.

Mr. Sumit Teterrwal, AOR
Mr. Ajay Choudhary, AOR

Mr. Nagarkatti Kartik Uday, AOR
Ms. Babita Kushwaha, Adv.

M/S. Mukesh Kumar Singh And Co., AOR

Mr. Mukesh Kumar Singh, Adv.
Mr. Purushottam Sharma Tripathi, AOR

Mr. Amit, AOR

Mr. Sanjay Singh, Adv.
Mr. Divyesh Pratap Singh, AOR

Mr. Robin Khokhar, AOR
Mr. Deepak Parashar, Adv.
Mr. Prakhar, Adv.

Mr. R. C. Kaushik, AOR
Dr. Vinod Kumar Tewari, AOR
Mr. Anantha Narayana M.g., AOR
Mr. Arvind Gupta, AOR
Mr. Sumit Teterrwal, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. As prayed, learned counsel for the petitioner(s) is granted four weeks' time to submit death certificate of respondent No. 48 and to file spare copies in respect of unserved respondent Nos.3, 10 and 133, to furnish fresh particulars and to take steps for effecting service upon respondent Nos. 79, 81, 92 and 121.
2. Learned counsel for the petitioner(s) is also granted four weeks' time to complete service on respondent Nos. 3,10, 11, 48, 79, 81,92, 121, 133, 135 and 228, including the legal

heirs of those respondents who have died, during the pendency of the appeal(s).

3. List this matter after eight weeks.

(DEEPAK SINGH)
COURT MASTER (SH)

(NIDHI BHARDWAJ)
COURT MASTER (NSH)